

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 487 of 2019

IN THE MATTER OF:

IFCI Ltd.

...Appellant

Vs

Indu Techzone Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Mohan S., Advocate.

For Respondent:

ORDER

06.05.2019: The Appellant has preferred this appeal against order of adjournment, which reads as under:-

“ORDER

Counsel representing both sides are present. Counsel representing office of the Enforcement Directorate (ED) present and prayed time for time for making submissions. At request, time is enlarged.

Put up the matter on 22.04.2019.”

Thus, it is clear that there is no cause of action to prefer the appeal. Therefore, such action in fact calls for imposition of costs. However, on the request of learned counsel for the Appellant we are not imposing any cost. Appeal is dismissed. No cost.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

am/gc